

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF BHRIGU INFRA PRIVATE LIMITED

RELEVANT PARTICULARS	
1	NAME OF CORPORATE DEBTOR BHRIGU INFRA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR 11 th August, 2015
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED REGISTRAR OF COMPANIES, HYDERABAD
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR U70101TG2015PTC100174
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR PLOT NO. 1246, VAMSIRAM JUBILEE CASA, ROAD NO. 62, LANE BESIDE KRISHNA JEWELLERS, JUBILEE HILLS, HYDERABAD, TELANGANA – 500 038, INDIA
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR 29.03.2022 (Order passed by Honorable NCLT, Hyderabad Bench - I on 29.03.2022, received on 05.04.2022)
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS 25.09.2022 (180 days from the insolvency commencement date)
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL Mr. ABHINAV AKKINAPALLI Regd. No: IBBI/PA-001/IP-P-02404 /2021-2022/13649
9	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD Address: Flat No. 504, Mycon Acropolis Apartment, Guttala Begumpet, Kakateeya Hills, Madhapur, Hyderabad, Telangana, 500 081 E-mail ID: abhinav@aacaglobal.in
10	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL Address: Flat No. 504, Mycon Acropolis Apartment, Guttala Begumpet, Kakateeya Hills, Madhapur, Hyderabad, Telangana, 500 081 E-mail ID: abhinav@aacaglobal.in
11	LAST DATE FOR SUBMISSION OF CLAIMS 21.04.2022
12	CLASS OF CREDITORS, IF ANY, UNDER CLAUSE(B) OF SUBSECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL Real Estate Allottee
13	NAMES OF INSOLVENCY PROFESSIONAL IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS) 1. Mr. Murali Prasad Nalam (IBBI/PA-001/IP-P00933/2017-2018/11537) 2. Mr. Adinarayana Babji Kota (IBBI/PA-001/IP-P00850/2017-2018/11433) 3. Mr. Chandra Sekhar Arasada (IBBI/PA-001/IP-P00670/2017-2018/11138)
14	A. RELEVANT FORMS AND B. DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE AT a. Web link: http://www.ibbi.gov.in/home/downloads b. Web link: https://www.ibbi.gov.in/ips-register/view-ip/2

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of Corporate Insolvency Resolution Process of **BHRIGU INFRA PRIVATE LIMITED** on 29.03.2022 (Order passed by Honorable NCLT, Hyderabad Bench – I on 29.03.2022, received on 05.04.2022).

The creditors of **BHRIGU INFRA PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before **21.04.2022** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claim by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Real Estate Allottee) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.04.2022
Place: Hyderabad

Sd/-
Abhinav Akkinapalli, Interim Resolution Professional
Regd. No: IBBI/PA-001/IP-P-02404 /2021-2022/13649

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